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Title: Message received from Rajya Sabha that at its sitting held on the 16th February, 2009, Rajya Sabha passed the Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2009, which was passed by Lok Sabha at its sitting held on the 23rd December, 2008.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha: -

'I am directed to inform the Lok Sabha that the Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 23rd December, 2008, has been passed by the Rajya Sabha at its sitting held on the 16th February, 2009, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Fifty-ninth", the word "Sixtieth" be **substituted**.

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CLAUSE 1

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2. That at page 1, line 3, **for** the figure "2008", the figure "2009" be **substituted**.

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* Laid on the Table

NEW CLAUSE-6A

3. That at page 2, **after** line 24, the following be **inserted**, namely,-

"7. After section 34 of the principal Act, the following section shall be inserted, namely, -

Insertion of
new section
35.

"35. All things done, or, omitted to be done, and all actions or measures taken, or, not taken, during the period beginning on or after the 13th day of October, 2008 and ending immediately before the date of commencement of the Agricultural and Processed Food Products Export Development Authority (Amendment) Act, 2009, shall, in so far as they are in conformity with the provisions of this Act, as amended by the Agricultural and Processed Food Products Export Development Authority (Amendment) Act, 2009, be deemed to have been done, or, omitted to be done, or taken, or, not taken, under the provisions of this Act, as amended by the Agricultural and Processed Food

Validation

Products Export Development
Authority (Amendment) Act, 2009, as
if such provisions were in force at the
time such things were done or omitted
to be done and actions or measures
taken or not taken during the said
period."

I am, therefore, to return therewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

2. Sir, I lay on the Table the Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2009, as returned by Rajya Sabha with amendments on the 16th February, 2009.
